



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jan/202223/11

DATED: 10/02/2023

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jan/202223/11 dated 10/02/2023 of Norms Committee - VI for the year 2022-23 was held on 10/02/2023 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Krishna Murari, Technical Consultant	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jan/202223/11
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005727AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA under Para 4.06 of HBP, 2015-20, on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;

S.No.	Export Item	Quantity in No.	Import Item	Quantity in Mg.
1	Fish Oil Soft Gel Capsules containing Fish Lipid Oil 500 mg, Gelatin 130.131 mg and Glycerine 58.869 mg	1.000 No.	Fish Lipid Oil	510.000 mg
2			Gelatin	143.144 mg
3			Glycerine	64.756 mg

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	2/ NC/6/MEET/Jan/202223/11
Case Status	Case Withdrawn
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00244174AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm has submitted application under Para 4.06 of HBP, 2015-20 for prior fixation of norms for export of Nutmeg Whole Sterilized by importing Nutmeg Whole. The Committee felt that no prior fixation of norms is required in the present application and hence decided to withdraw it.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	PHALADA AGRO RESEARCH FOUNDATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004552AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 16.03.2023.	

Case No.	4 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00003075AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm had attended PH held on 02.02.2023 and as requested by the Technical members, the firm has submitted all relevant documents e.g. manufacturing process, COA, literature etc. for information of the Technical Authority. The	

application with other related documents has been forwarded to Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 16.03.2023.

Case No.	5 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	PHALADA AGRO RESEARCH FOUNDATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004299AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 16.03.2023.	

Case No.	6 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004856AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 16.03.2023.	

Case No.	7 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	018305000520AM15
RA File Number	042404000121 AM15
Licence No and Date	0410159168/07/08/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	8 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	9 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	SRS UNISTRAW PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00002296AM23

RA File Number	039504000139 AM16
Licence No and Date	0310796448/04/06/2015
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	10 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00005483AM23
RA File Number	322404000028 AM18
Licence No and Date	3210078280/01/11/2017
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; " Net content of flavours in each export item" The case stands deferred to 16.03.2023.	

Case No.	11 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00005488AM23
RA File Number	322404000033 AM18
Licence No and Date	3210078316/27/11/2017
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm;	

" Net content of flavours in each export item" The case stands deferred to 16.03.2023.
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Case No.	12 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00005493AM23
RA File Number	322404000039 AM18
Licence No and Date	3210078355/02/01/2018
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; " Net content of flavours in each export item" The case stands deferred to 16.03.2023.	

Case No.	13 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00004322AM23
RA File Number	039504000040 AM19
Licence No and Date	0310820474/16/04/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	14 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00005503AM23
RA File Number	322404000005 AM19
Licence No and Date	3210078480/08/05/2018
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; " Net content of flavours in each export item" The case stands deferred to 16.03.2023.	

Case No.	15 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00005506AM23
RA File Number	322404000004 AM19
Licence No and Date	3210078481/08/05/2018
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; " Net content of flavours in each export item" The case stands deferred to 16.03.2023.	

Case No.	16 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred

Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00005508AM23
RA File Number	322404000012 AM19
Licence No and Date	3210078587/31/07/2018
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; " Net content of flavours in each export item" The case stands deferred to 16.03.2023.	

Case No.	17 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00005504AM23
RA File Number	322404000024 AM19
Licence No and Date	3210078592/03/08/2018
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; " Net content of flavours in each export item" The case stands deferred to 16.03.2023.	

Case No.	18 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 16.03.2023.

Case No.	19 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	018305000575AM20
RA File Number	042404000143 AM20
Licence No and Date	0410166389/24/12/2019

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

- The detailed process flowchart showing various stages of processing with justification of the wastage claimed, if any;
- The recipe cum mass balance sheet showing how the bill of materials (both, imported and indigenous) change over processing,
- Any supporting documents in support of the above, in details.

The case stands deferred to 16.03.2023.

Case No.	20 / NC/6/MEET/Jan/202223/11
Case Status	Case Approved
Party Name	HEALTHCAPS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00004841AM23
RA File Number	018505000227 AM21
Licence No and Date	3010105225/05/06/2020

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;

Export Item

Cellulose Capsules Shells (HPMC Capsules Empty)	1.000 Kg
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Import Item

Hydroxypropyl Methylcellulose (Cellulose Ether)	1.090 Kg
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RA may take subsequent consequential action accordingly.

Case No.	21 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00004321AM23
RA File Number	039504000142 AM21
Licence No and Date	0310836691/16/06/2020

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 16.03.2023.

Case No.	22 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00005399AM23
RA File Number	09AA04004643 AM21
Licence No and Date	0911000343/15/02/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	23 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00091951AM21
RA File Number	10AA04003742 AM21
Licence No and Date	1011000100/25/02/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 16.03.2023.

Case No.	24 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00100145AM21
RA File Number	04AA04007905 AM21
Licence No and Date	0411000480/09/03/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1;

a) Manufacturing process in detail with wastage, if any;

- b) Complete technical specification of import items;
- c) Source of vegetable oil from which triglyceride is obtained.

The case stands deferred to 16.03.2023.

Case No.	25 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00005420AM23
RA File Number	05AA04009082 AM22
Licence No and Date	0511002352/29/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	26 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00005403AM23
RA File Number	05AA04024159 AM22
Licence No and Date	0511003293/23/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	27 / NC/6/MEET/Jan/202223/11			
Case Status	Case Approved			
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023			
HQ File Number	HQRNORM APPLY 00123568AM22			
RA File Number	10AA04001769 AM22			
Licence No and Date	1011000406/24/06/2021			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA "as applied for" as CIFT has indicated difficulty in getting actual estimates of the yield of the fish which is not found in Indian Ocean waters.				
S.No.	Export Item	Quantity in Kg	Import Item	Quantity in Kg
1	Frozen Sardine Cleaned (Frozen Sardines Pan Ready)	23400.000	Frozen Sardine Whole	43000.000
2	Frozen Baked Sardine (Frozen RTE)	4000.000	Frozen Sardine Whole	11000.000
This ad-hoc IO norms will not be used for obtaining further AAs on 'repeat' basis.				
RA may take subsequent consequential action accordingly.				

Case No.	28 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00005623AM23
RA File Number	05AA04043090 AM22
Licence No and Date	0511003436/02/07/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No.	

01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	29 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00132033AM22
RA File Number	10AA04005220 AM22
Licence No and Date	1011000416/06/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	30 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00005359AM23
RA File Number	05AA04055424 AM22
Licence No and Date	0511003719/19/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	31 / NC/6/MEET/Jan/202223/11				
Case Status	Case Approved				
Party Name	MUQEEM & BROTHERS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023				
HQ File Number	HQRNORM REVIW00003918AM23				
RA File Number	05AA04053587 AM22				
Licence No and Date	0511003776/22/07/2021				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech (NL), allowing the following inputs; Export Item <table border="1"> <tr> <td>Decorative Photo Frames and Material Plastic Sheets</td><td>66,850.000 Pieces</td></tr> </table> Import item <table border="1"> <tr> <td>Plastic Sheets Cut Pieces (of Polystyrene thickness 2 MM)</td><td>69,322 Pieces</td></tr> </table> RA may take subsequent consequential action accordingly.		Decorative Photo Frames and Material Plastic Sheets	66,850.000 Pieces	Plastic Sheets Cut Pieces (of Polystyrene thickness 2 MM)	69,322 Pieces
Decorative Photo Frames and Material Plastic Sheets	66,850.000 Pieces				
Plastic Sheets Cut Pieces (of Polystyrene thickness 2 MM)	69,322 Pieces				

Case No.	32 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	33 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00196046AM22
RA File Number	10AA04009599 AM22
Licence No and Date	1011000570/28/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	34 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00222071AM22
RA File Number	30AA04020540 AM22
Licence No and Date	3011001264/22/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide application dated 23rd January, 2023 has requested for defferment of the PH since they are unable to attend. The Committee also agreed to the request of the firm for giving another date for PH. The case stands deferred to 16.03.2023.	

Case No.	35 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00004746AM23
RA File Number	02AA04031955 AM22
Licence No and Date	0211001445/02/11/2021
Norms Committee Decision: NC considered the case as per agenda and based on the request of the firm, decided to call them for PH in the next meeting. The case stands deferred to 16.03.2023.	

Case No.	36 / NC/6/MEET/Jan/202223/11
Case Status	Case Rejected
Party Name	NECTOR EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00255398AM22
RA File Number	07AA04037811 AM22
Licence No and Date	0711002386/17/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by reminders on 27.09.2022, 12.10.2022 and 27.10.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	37 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00293099AM22
RA File Number	30AX04000033 AM22
Licence No and	3011001565/21/12/2021

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide application dated 23rd January, 2023 has requested for defferment of the PH since they are unable to attend. The Committee also agreed to the request of the firm for giving another date for PH. The case stands deferred to 16.03.2023.	

Case No.	38 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00303731AM22
RA File Number	10AX04000022 AM22
Licence No and Date	1011000752/31/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	39 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00355976AM22
RA File Number	30AX04000122 AM22
Licence No and Date	3011001783/15/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide application dated 23rd January, 2023 has requested for defferment of the PH since they are unable to attend. The Committee also	

agreed to the request of the firm for giving another date for PH.

The case stands deferred to 16.03.2023.

Case No.	40 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm had attended PH held on 02.02.2023 and as requested by the Technical members, the firm has submitted all relevant documents e.g. manufacturing process, COA, literature etc. for information of the Technical Authority. The application with other related documents has been forwarded to Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	41 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00398043AM22
RA File Number	30AX04000169 AM22
Licence No and Date	3011001947/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide application dated 23rd January, 2023 has requested for defferment of the PH since they are unable to attend. The Committee also agreed to the request of the firm for giving another date for PH.	

The case stands deferred to 16.03.2023.

Case No.	42 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00401321AM22
RA File Number	10AX04000098 AM22
Licence No and Date	1011000995/25/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) The process flow chart showing each stage of processing with justification for the wastage claimed, if any; ii) the recipe cum mass balance sheet showing how bill of material (both imported and indigeneous) change over processing; iii) any supoorting documents like CoA, Shipping Bills in support of above claculations. The case stands deferred to 16.03.2023.	

Case No.	43 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	AGRONIC FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004602AM23
RA File Number	NA
Licence No and Date	1311001121/28/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee	

decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 16.03.2023.

Case No.	44 / NC/6/MEET/Jan/202223/11
Case Status	Case Withdrawn
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00000316AM23
RA File Number	13AX04000016 AM23
Licence No and Date	1311001163/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide email dated 02.02.2023 has informed that due to cancellation of export order by the buyer, the firm could not make any export against the AA and they have deposited Customs Duty on entire import item. The Committee therefore, did not fix IO norms in the instant case. RA may take subsequent consequential action accordingly.	

Case No.	45 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00000714AM23
RA File Number	30AX04000054 AM23
Licence No and Date	3011002121/11/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide application dated 23rd January, 2023 has requested for defferment of the PH since they are unable to attend. The Committee also agreed to the request of the firm for giving another date for PH. The case stands deferred to 16.03.2023.	

Case No.	46 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00001141AM23
RA File Number	30AX04000085 AM23
Licence No and Date	3011002207/01/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide application dated 23rd January, 2023 has requested for defferment of the PH since they are unable to attend. The Committee also agreed to the request of the firm for giving another date for PH. The case stands deferred to 16.03.2023.	

Case No.	47 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00001351AM23
RA File Number	30AX04000109 AM23
Licence No and Date	3011002240/13/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide application dated 23rd January, 2023 has requested for defferment of the PH since they are unable to attend. The Committee also agreed to the request of the firm for giving another date for PH. The case stands deferred to 16.03.2023.	

Case No.	48 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred

Party Name	FLAMINGO MARKETING
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00001850AM23
RA File Number	03AX04001956 AM23
Licence No and Date	0311016096/05/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1; " In the information sheet it has been mentioned by the firm that the nose and eyes are indigeous. However, in the import sheet it has been mentioned that nose & eyes have been imported. The firm may clarify" The case stands deferred to 16.03.2023.	

Case No.	49 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00001861AM23
RA File Number	10AX04000110 AM23
Licence No and Date	1011001239/05/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) The process flow chart showing each stage of processing with justification for the wastage claimed, if any; ii) the recipe cum mass balance sheet showing how bill of material (both imported and indigeneous) change over processing; iii) Any supporting documents e.g. CoA, Shipping Bill in support of the calculation. The case stands deferred to 16.03.2023.	

Case No.	50 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	ALLKOSHYS ALLSPICES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00002080AM23
RA File Number	10AX04000114 AM23
Licence No and Date	1011001268/15/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI (a) As per APPENDIX 4E wastage claimed is 99% which indicates recovery of Black Pepper Oil is 1% only. However, Indonesian Black Pepper Oil recovery is 2.4% from secondary sources. (b) The Flow chart of the export items indicates steam distillation is done and recovery of Oil is 1% only and rest is De-oiled spent. In steam distillation Piperine goes with Spent, only oil is separated. (c) However, the Material Specifications for Black Pepper Oil given in the Purchase Order of the M/s Delta Four General Trading LLC, Dubai, UAE indicates Piperine -38.0 - 42.0% and Residual Solvent (Ethyl Acetate)-less than 25ppm in the export item. (d) Therefore, the applicant firm may be requested to clarify that whether Steam Distillation is done as per Flow Chart or Solvent Extraction is done as purchase order permits Piperine 38.0-42.0% and Residual Solvent (Ethyl Acetate)-less than 25ppm with The case stands deferred to 16.03.2023.	

Case No.	51 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00002162AM23
RA File Number	10AX04000125 AM23
Licence No and	1011001273/20/07/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) The process flow chart showing each stage of processing with justification for the wastage claimed, if any; ii) the recipe cum mass balance sheet showing how bill of material (both imported and indigeneous) change over processing; iii) Any supporting documents e.g. CoA, Shipping Bill in support of the calculation. The case stands deferred to 16.03.2023.	

Case No.	52 / NC/6/MEET/Jan/202223/11	
Case Status	Case Approved	
Party Name	INTERNATIONAL INGREDIENTS & EXCIPIENTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023	
HQ File Number	HQRNORM APPLY 00002298AM23	
RA File Number	04AX04000387 AM23	
Licence No and Date	0411003721/27/07/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;		
Export Item		
Lactose Monohydrate USP/BP/EP/PH/EUR		1.000 Kg
Import Item		
Lactose 100 Mesh		1.020 Kg
RA may take subsequent consequential action accordingly.		

Case No.	53 / NC/6/MEET/Jan/202223/11	
Case Status	Case Approved	

Party Name	INTERNATIONAL INGREDIENTS & EXCIPIENTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023	
HQ File Number	HQRNORM APPLY 00002308AM23	
RA File Number	04AX04000388 AM23	
Licence No and Date	0411003723/27/07/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;		
Export Item		
Lactose Monohydrate USP/BP/EP/PH/EUR		1.000 Kg
Import Item		
Edible Lactose		1.020 Kg
RA may take subsequent consequential action accordingly.		

Case No.	54 / NC/6/MEET/Jan/202223/11	
Case Status	Case Approved	
Party Name	NEWLY WEDS FOODS INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023	
HQ File Number	HQRNORM APPLY 00002492AM23	
RA File Number	05AX04001197 AM23	
Licence No and Date	0511014123/05/08/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;		
Export Item		
1.	Hot Sauce Ripple Seasoning (Net Contents of Import Item, Tabasco Seasoning-11,700 Kg)	90000.000 Kg
2	Hot Sauce V cut Seasoning (Net Contents of import item Tabasco Seasoning-1,400 Kg)	20000.000 Kg
Import Item		
1	Tabasco Seasoning	11758.000 Kg

2	Tabasco Seasoning	1407.000 Kg
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RA may take subsequent consequential action accordingly.

Case No.	55 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00002593AM23
RA File Number	07AX04000586 AM23
Licence No and Date	0711004886/11/08/2022
Norms Committee Decision: NC considered the case as per agenda and decided to give the application alongwith reply of DL of the firm to Tech.2 for examination and furnishing comments. The case stands deferred to 16.03.2023.	

Case No.	56 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00002817AM23
RA File Number	10AX04000148 AM23
Licence No and Date	1011001320/29/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	57 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00002888AM23
RA File Number	10AX04000150 AM23
Licence No and Date	1011001326/01/09/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) The process flow chart showing each stage of processing with justification for the wastage claimed, if any; ii) the recipe cum mass balance sheet showing how bill of material (both imported and indigeneous) change over processing; iii) Any supporting documents e.g. CoA, Shipping Bill in support of the calculation. The case stands deferred to 16.03.2023.	

Case No.	58 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00004228AM23
RA File Number	03AX04002996 AM23
Licence No and Date	0311017641/05/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm has neither appeared for PH nor has sent any information. The Committee decided to call the firm for PH in next meeting. The case stands deferred to 16.03.2023.	

Case No.	59 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide application dated 23rd January, 2023 has requested for defferment of the PH since they are unable to attend. The Committee also agreed to the request of the firm for giving another date for PH. The case stands deferred to 16.03.2023.	

Case No.	60 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	INSTANTLY YOURS INC
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00003377AM23
RA File Number	52AX04001650 AM23
Licence No and Date	5211003322/26/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	61 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred

Party Name	CRAFTSMITH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00003473AM23
RA File Number	05AX04001587 AM23
Licence No and Date	0511015084/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	62 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00003484AM23
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide application dated 23rd January, 2023 has requested for defferment of the PH since they are unable to attend. The Committee also agreed to the request of the firm for giving another date for PH. The case stands deferred to 16.03.2023.	

Case No.	63 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM REVIW00004229AM23
RA File Number	03AX04003457 AM23
Licence No and	0311018414/07/10/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm has neither appeared for PH nor has sent any information. The Committee decided to call the firm for PH in next meeting. The case stands deferred to 16.03.2023.	

Case No.	64 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00003719AM23
RA File Number	05AX04002015 AM23
Licence No and Date	0511015313/14/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the representatives of the firm appeared for PH held on 02.02.2023. The Committee noted the views of the firm and requested them to furnish their comments in writing including justification for imports, for further examination by the Technical Tuthority. The case stands deferred to 16.03.2023.	

Case No.	65 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00003911AM23
RA File Number	05AX04002126 AM23
Licence No and Date	0511015475/25/10/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the representatives of the firm appeared for PH held on 02.02.2023.

The Committee noted the views of the firm and requested them to furnish their comments in writing including justification for imports, for further examination by the Technical Tuthority.

The case stands deferred to 16.03.2023.

Case No.	66 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00003947AM23
RA File Number	05AX04002127 AM23
Licence No and Date	0511015502/28/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the representatives of the firm appeared for PH held on 02.02.2023.	
The Committee noted the views of the firm and requested them to furnish their comments in writing including justification for imports, for further examination by the Technical Tuthority.	
The case stands deferred to 16.03.2023.	

Case No.	67 / NC/6/MEET/Jan/202223/11
Case Status	Case Approved
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004288AM23
RA File Number	10AX04000199 AM23
Licence No and Date	1011001448/11/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm has mentioned the name of the	

supporting manufacturer in the application through which the sterilisation activities are done and therefore, the Committee decided to ratify the norms of the AA on “Net to Net basis”.

The grade, quality& origin of imported Nutmeg should match with the Nutmeg exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	68 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004377AM23
RA File Number	03AX04004050 AM23
Licence No and Date	0311019220/15/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm has neither appeared for PH nor has sent any information. The Committee decided to call the firm for PH in next meeting.	
The case stands deferred to 16.03.2023.	

Case No.	69 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004420AM23
RA File Number	04AX04000661 AM23
Licence No and Date	0411004473/17/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 16.03.2023.

Case No.	70 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004526AM23
RA File Number	04AX04000699 AM23
Licence No and Date	0411004490/22/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	71 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004527AM23
RA File Number	04AX04000683 AM23
Licence No and Date	0411004491/22/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	72 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004743AM23
RA File Number	03AX04004437 AM23
Licence No and Date	0311019680/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) The process flow chart showing each stage of processing with justification for the wastage claimed, if any; ii) the recipe cum mass balance sheet showing how bill of material (both imported and indigeneous) change over processing; iii) Any supporting documents e.g. CoA, Shipping Bill in support of the above. The case stands deferred to 16.03.2023.	

Case No.	73 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005279AM23
RA File Number	10AX04000230 AM23
Licence No and Date	1011001526/26/12/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) The process flow chart showing each stage of processing with justification for the wastage claimed, if any;	

ii) the recipe cum mass balance sheet showing how bill of material (both imported and indigeneous) change over processing;

iii) Any supporting documents e.g. CoA, Shipping Bill in support of the calculation.

The case stands deferred to 16.03.2023.

Case No.	74 / NC/6/MEET/Jan/202223/11	
Case Status	Case Approved	
Party Name	INTERNATIONAL INGREDIENTS & EXCIPIENTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023	
HQ File Number	HQRNORM APPLY 00005301AM23	
RA File Number	04AX04000814 AM23	
Licence No and Date	0411004669/26/12/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;		
Export Item		
Lactose Monohydrate USP/BP/EP/PH/EUR		1.000 Kg
Import Item		
Lactose (80/100 Mesh)		1.020 Kg
RA may take subsequent consequential action accordingly.		

Case No.	75 / NC/6/MEET/Jan/202223/11
Case Status	Case Approved
Party Name	GRANNYS SPICES (INDIA) LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005421AM23
RA File Number	24AX04000281 AM23
Licence No and Date	2411002116/29/12/2022
Norms Committee Decision:	

NC considered the case as per agenda and based on the norms fixed on similar cases, decided to fix the norms of the AA , allowing the following inputs;

Export Item

Dried Ginger Split Sterilised /Dried Ginger Ground	297.000 MT
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Import Item

Dried Split Ginger	298.485 MT
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The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	76 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	HERB ARTIZAN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005474AM23
RA File Number	07AX04001451 AM23
Licence No and Date	0711006075/02/01/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 16.03.2023.	

Case No.	77 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005502AM23

RA File Number	04AX04000890 AM23
Licence No and Date	0411004710/04/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	78 / NC/6/MEET/Jan/202223/11			
Case Status	Case Approved			
Party Name	KEU INTERNATIONAL PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023			
HQ File Number	HQRNORM APPLY 00005555AM23			
RA File Number	05AX04002943 AM23			
Licence No and Date	0511016738/05/01/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;				
S.No.	Export Item	Quantity in Pieces	Import Item	Quantity in Pieces
1	Corozo Button 14L	379371.000	Corozo Button Blanks 14L	383165.000
2	Corozo Button 16L	702041.000	Corozo Button Blanks 16L	709061.000
3	Corozo Button 18L	1983297.000	Corozo Button Blanks 18L	2003130.000
4	Corozo Button 22L	1009552.000	Corozo Button Blanks 22L	1019648.000
5	Corozo Button 24L	5751111.000	Corozo Button Blanks 24L	5808622.000
6	Corozo Button 28L	3289381.000	Corozo Button Blanks 28L	3322275.000
7	Corozo Button 32L	860344.000	Corozo Button Blanks 32L	868947.000
RA may take subsequent consequential action accordingly.				

Case No.	79 / NC/6/MEET/Jan/202223/1			
Case Status	Case Approved			
Party Name	INTERNATIONAL INGREDIENTS & EXCIPIENTS PRIVATE LIMITED			
Meeting Number	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023			

and Date					
HQ File Number	HQRNORM APPLY 00005621AM23				
RA File Number	04AX04000889 AM23				
Licence No and Date	0411004733/09/01/2023				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs; Export Item <table border="1"> <tr> <td>Lactose Monohydrate USP/BP/EP/PH/EUR</td><td>1.000 Kg</td></tr> </table> Import Item <table border="1"> <tr> <td>Lactose 100 Mesh</td><td>1.020 Kg</td></tr> </table> RA may take subsequent consequential action accordingly.		Lactose Monohydrate USP/BP/EP/PH/EUR	1.000 Kg	Lactose 100 Mesh	1.020 Kg
Lactose Monohydrate USP/BP/EP/PH/EUR	1.000 Kg				
Lactose 100 Mesh	1.020 Kg				

Case No.	80 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005609AM23
RA File Number	05AX04002942 AM23
Licence No and Date	0511016774/09/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	81 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005615AM23

RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 16.03.2023.	

Case No.	82 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005628AM23
RA File Number	05AX04002985 AM23
Licence No and Date	0511016788/10/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	83 / NC/6/MEET/Jan/202223/11
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202223/ 11 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005647AM23
RA File Number	05AX04002944 AM23
Licence No and Date	0511016802/10/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 16.03.2023.

MINUTES OF MANUAL AGENDA OF NC-VI MEETING NO. 11 DATED 10.02.2023

Case No. M-29	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: NC/6/MEET/Jan/202223/11 02/02/2023	Status: Deferred
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M29	HQ File : 01/85/171/00011/AM20/ DES.VI	RLA File :	Lic.No/Ecom No.	Deferred Date: 16.03.2023
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Subject Request of M/s Adani Wilmar Ltd. for Modification of SION E-124 for export item Refined Sunflower Oil (Edible Grade).

Decision: NC considered the case as per agenda and noted the comments/views furnished by Indian Oilseeds and Produce Export Promotion Council (IOPEPC), FSSAI and the Technical Ministry, i.e., Ministry of Food Processing Industries (MoFPI). The Committee also noted that database indicates that there are other exporters who use the SION E-124 for EXIM business. The Committee decided to seek their inputs on the proposed modification of SION E-124.

The case stands deferred to 16.03.2023.

Case No. M-30	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: NC/6/MEET/Jan/202223/11 02/02/2023	Status: Deferred
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M30	HQ File : 01/85/171/00008/AM20/ DES.VI	RLA File :	Lic.No/Ecom No.	Deferred Date: 16.03.2023
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Subject Request of M/s Adani Wilmar Ltd. for Modification of SION E-121 for export item Refined Soyabean (edible grade).

Decision: NC considered the case as per agenda and noted the comments/views furnished by Indian Oilseeds and Produce Export Promotion Council (IOPEPC), FSSAI and the Technical Ministry, i.e., Ministry of Food Processing Industries (MoFPI). The Committee also noted that database indicates that there are other exporters who use the SION E-121 for EXIM business. The Committee decided to seek their inputs on the proposed modification of SION E-121.

The case stands deferred to 16.03.2023.

Case No.M-31

Party Name: M/s Ravi Foods Pvt Ltd. Meet No/Date: NC/6/MEET/Jan/202223/11 02/02/2023 Status: Deferred

M-31 HQ File : HQRNORM RLA File : Lic.No/Ecom No. and date Deferred Date: 16.03.2023
REVIW00002208AM23

Subject: Fixation of norms for export of “Wafers & Wafer Rolls (Fruit Flavor)” against import of “Maida, Cane Sugar, RBD Palmolein, Food Flavors, Salt, Starch, Pectin, Carrageenan, Biobake, Pet granules (Bottle grade), Paper (50 to 150 gsm), Paper board (100 to 300 gsm)”

Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 16.03.2023.

M-32 **Case No. M-32** Party Name:M/s. Herbal Isolates Private Limited Meet No/Date: NC/6/MEET/Jan/202223/11 02/02/2023 **Approved**

HQ File : 01/85/050/00055/AM20/ DES.VI RLA File : 10/24/040/00024/ AM20 Lic.No/Ecom No. 1010060214 dated 28.06.2019

Subject: Application of M/s Herbal Isolates Private Limited for modification of norms of AA No. 1010060214 dated 28.06.2019 for export of Dehydrated Green Pepper against import of Green Pepper.

Decision: NC considered the case as per agenda and noted that a team comprising representatives of Ministry of Food Processing Industries (MoFPI) and officer of DGFT had visited the Plant of M/s Herbal Isolates Private Limited on 27.01.2023 to assess the manufacturing process & wastage generated at each stage till final production. Based on the reports submitted by the team, the Committee decided to modify the norms of the AA allowing the following inputs;

Export Item

Dehydrated Green Pepper	21.500 Kg
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Import Item

Green Pepper	100.000 Kg
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RA may take subsequent consequential action accordingly.

Case No. M-33	Party Name:M/s. Herbal Isolates Private Limited	Meet No/Date: NC/6/MEET/Jan/202223/11 02/02/2023	Approved
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M-33	HQ File :	RLA File :	Lic.No/Ecom No.
	01/85/050/00282/AM19/ DES.VI	10/24/040/00029/ AM20	1010059794
			dated 16.08.2017

Subject: Application of M/s Herbal Isolates Private Limited for modification of norms on AA No. 1010059794 dated 16.08.2017 for export of Dehydrated Green Pepper against import of Green Pepper.

Decision: NC considered the case as per agenda and noted that a team comprising representatives of Ministry of Food Processing Industries (MoFPI) and officer of DGFT had visited the Plant of M/s Herbal Isolates Private Limited on 27.01.2023 to assess the

manufacturing process & wastage generated at each stage till final production. Based on the reports submitted by the team, the Committee decided to modify the norms of the AA allowing the following inputs;

Export Item

Dehydrated Green Pepper	21.500 Kg
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Import Item

Green Pepper	100.000 Kg
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RA may take subsequent consequential action accordingly.

Case No. M-34	Party Name:M/s.	Meet No/Date:	Approved
	Herbal Isolates	NC/6/MEET/Jan/202223/11	
	Private Limited	02/02/2023	

	HQ File :	RLA File :	Lic.No/Ecom No.
M-34	01/85/050/00283/AM19/ DES.VI	10/24/040/00021/ AM18	1010059785 dated 12.07.2017

Subject: Application of M/s Herbal Isolates Private Limited for modification of norms on AA No. 1010059785 dated 12.07.2017 for export of Dehydrated Green Pepper against import of Green Pepper.

Decision: NC considered the case as per agenda and noted that a team comprising representatives of Ministry of Food Processing Industries (MoFPI) and officer of DGFT had visited the Plant of M/s Herbal Isolates Private Limited on 27.01.2023 to assess the manufacturing process & wastage generated at each stage till final production. Based on the reports submitted by the team, the Committee decided to modify the norms of the AA allowing the following inputs;

Export Item

Dehydrated Green Pepper	21.500 Kg
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Import Item

Green Pepper	100.000 Kg
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RA may take subsequent consequential action accordingly.

Case No. M-35

Party Name: M/s
AVT Natural
Products Ltd.

Meet No/Date:
NC/6/MEET/Jan/202223/11
02/02/2023

Rejected

M35

HQ File :

RLA File :

Lic.No/Ecom No. and date

01/85/171/00036/AM22/DES.VI

Subject: Fixation Of SION For EOU For Export Of Marigold Oleoresin against import of marigold seeds by M/S AVT Natural Products Ltd.

Decision: NC considered the case as per agenda and noted that the firm M/s AVT Natural Products Ltd. is an EOU requested for fixation of SION for import of marigold seeds for export of marigold oleoresin. The manufacturing process as explained by the firm is that imported marigold seeds are given to the farmers who use the seeds for growing it into plant and then flowers. From the flowers, the firm extracts the export product i.e., marigold oleoresin for export.

2. The Committee also noted that the representative of the firm had appeared for PH on 22.12.2022 in which he was requested to furnish production/consumption data for the last 3 years, CoA from the buyers, Certificate from CA Certifying the use of seed till production of flower, Bill of Entry etc. which the firm has submitted. The Committee went through the documents submitted by the firm in detail and noted that the duty free inputs, i.e, marigold seeds cannot be physically incorporated in the export item, i.e., marigold oleoresin. Therefore, the essential condition under Para 4.03 of FTP, 2015-20 of Advance Authorisation Policy is not met. Moreover marigold seeds also, under no circumstances can be covered under the items like fuel, oil or catalyst. Further it was noted that input-output ratio for marigold seeds requirement for growing agricultural crops like marigold flowers followed by extraction of marigold oleoresin cannot be assessed and will be quite variable and dependent on agro- climatic conditions, seed quality, soil fertility etc. and assessment for arranging at such IO norms i.e., from a seed as input to oleoresin as output is almost not possible & will be quite subjective.

3. The Committee therefore, based on the above deliberations observed that the proposal of the firm do not meet the basic parameters of the Scheme as prescribed in Para 4.03 of Foreign Trade Policy for fixation of IO norms and decided to maintain "Status Quo" of the decision taken in M.No.08 dated 24.02.2022.

4. DC-SEZ may be informed accordingly & take suitable action on earlier cases also by regularization of duty payment.

Case No. M-36

Party Name: M/s
AVT Natural
Products Ltd.

Meet No/Date:
NC/6/MEET/Jan/202223/11
02/02/2023

Rejected

M36

HQ File :

01/85/171/00037/AM22/DES.VI

RLA File :

Lic.No/Ecom No. and date

Subject: Fixation Of SION For EOU For Export Of Marigold Zeaxanthin Oleoresin against import of marigold zeaxanthin seeds by M/S AVT Natural Products Ltd.

Decision: NC considered the case as per agenda and noted that the firm M/s AVT Natural Products Ltd. is an EOU requested for fixation of SION for import of marigold seeds for export of marigold zeaxanthin oleoresin. The manufacturing process as explained by the firm is that imported marigold zeaxanthin seeds are given to the farmers who use the seeds for growing it into plant and then flowers. From the flowers, the firm extracts the export product i.e., marigold zeaxanthin oleoresin for export.

2. The Committee also noted that the representative of the firm had appeared for PH on 22.12.2022 in which he was requested to furnish production/consumption data for the last 3 years, CoA from the buyers, Certificate from CA Certifying the use of seed till production of flower, Bill of Entry etc. which the firm has submitted. The Committee went through the documents submitted by the firm in detail and noted that the duty free inputs, i.e., marigold zeaxanthin seeds cannot be physically incorporated in the export item, i.e., marigold zeaxanthin oleoresin. Therefore, the essential condition under Para 4.03 of FTP, 2015-20 of Advance Authorisation Policy is not met. Moreover marigold zeaxanthin seeds also, under no circumstances can be covered under the items like fuel, oil or catalyst. Further it was noted that input-output ratio for marigold zeaxanthin seeds requirement for growing agricultural crops like marigold zeaxanthin flowers followed by extraction of marigold zeaxanthin oleoresin cannot be assessed and will be quite variable and dependent on agro- climatic conditions, seed quality, soil fertility etc. and assessment for arranging at such IO norms i.e., from a seed as input to oleoresin as output is almost not possible & will be quite subjective.

3. The Committee therefore, based on the above deliberations observed that the proposal of the firm do not meet the basic parameters of the Scheme as prescribed in Para 4.03 of Foreign Trade Policy for fixation of IO norms and decided to maintain "Status Quo" of the decision taken in M.No.08 dated 24.02.2022.

4. DC-SEZ may be informed accordingly & take suitable action on earlier cases also by regularization of duty payment.